

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.3454/2016

New Delhi this the 13th day of December, 2016

Hon'ble Dr. K.B. Suresh, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)

Shri Krishna Murari Gupta
S/o Shri K.D. Gupta,
R/o Bapu Nagar, Bank Colony,
Aligarh, U.P.

-Applicant

(By Advocate: Mr. Bankey Bihari)

Versus

1. Union of India
Through Secretary
Ministry of Human Resource Development
Shastri Bhawan, New Delhi-110001.
2. Kendriya Vidyalaya Sangathan
Through its Commissioner
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.

-Respondents

(By Advocate: Mr. S. Rajappa)

ORDER (Oral)

Dr. K.B. Suresh, Member (J):

At this point of time, learned counsel for the applicant produces before us recruitment rules. He claims that the applicant had Master degree and B.Ed. but for the the experience, which is required, he says, that the applicant may be considered in terms of Clause (B). But when we queried about the experience, it appears that the applicant had only experience as TGT alone and not the combined of PGT and TGT.

Therefore, quite obviously, the applicant cannot be considered as eligible for the post in question. Therefore, there is no merit in the OA and the same is dismissed. No order as to costs.

(K.N. Shrivastava)
Member (A)

(Dr. K.B. Suresh)
Member (J)

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